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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/10299/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District and Sessions Judge,**  
Golaghat

Dated Guwahati, the 5<sup>th</sup> October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ(G) 8454/2024, dated 11.09.2024

Sir,

With reference to the above, I am directed to inform you that Shri Naguib Ahmed, Chief Judicial Magistrate, Golaghat, has been allowed to avail LTC for the block period of 2022-2024, to travel to Rajasthan and return, along with his wife Smti. Rimpi Ahmed and minor daughter Smti. Inaaya Ahmed (subject to fulfilling criteria as dependent family members), w.e.f. the evening of 06.11.2024 to 16.11.2024, by the shortest possible route, as per existing Rules.

Shri Ahmed may be informed accordingly.

Yours faithfully,

*Sdl-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/10300- 103003/2024/A. Dated 5<sup>th</sup> October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Naguib Ahmed, Chief Judicial Magistrate, Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*CR*  
*5/10/2024*  
**REGISTRAR (VIGILANCE)**

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*5/10/24*